

**CUSTOMS, EXCISE AND SERVICE TAX APPELLATE TRIBUNAL
MUMBAI
REGIONAL BENCH**

SERVICE TAX APPEAL NO: 85092 OF 2019

[Arising out of Order-in- Appeal No: PUN-EXCUS-001-APP-337/18-19 dated 10.10.2018 passed by the Commissioner (Appeals I), Central Tax, Pune]

Food Crafter Hospitality LLP

... Appellant

2nd, 3rd Floor, Angle Apt.,
Kalyani Nagar, S. No. 209/1123,
Plot no. 9, Yerwada Pune.

versus

CCE & ST, Pune I

...Respondent

ICE HOUSE, 3rd Floor,
41A, Sassoon Road,
Opp. Wadia College, Pune I

APPEARANCE:

Shri Shankar Patil, Advocate for the appellant

Shri O. Shivadikar, Authorised Representative for the respondent

CORAM:

HON'BLE DR. D.M. MISHRA, MEMBER (JUDICIAL)

FINAL ORDER NO: A/86198 / 2021

DATE OF HEARING:	07/04/2021
DATE OF DECISION:	07/04/2021

When the matter was called for hearing today, the Ld. Authorized Representative for the Revenue submits that the appellant has opted under Sabka Vishwas (Legacy Dispute Resolution) Scheme, 2019 and to that effect, has also obtained the SVLDRS-4 certificate. Since the issue has already been settled under the said scheme, the appeal is accordingly dismissed as deemed withdrawal.

(Dictated and Pronounced in open court)

**(Dr. D.M. Mishra)
Member (Judicial)**